

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 104/TT/2013**

- Subject : Determination of transmission tariff for Asset 1: Reconductoring Ckt-i of 400 kV D/C Siliguri-Purnea (HTLS contd.) Transmission Line; Asset 2: Reconductoring Ckt II of 400 kV D/C Siliguri – Purnea (HTLD contd.) Transmission Line under ERSS-I in Eastern Region from anticipated DOCO (1.6.2013) to 31.3.2014 for tariff block 2009-14.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Electricity Board and 5 others

**Petition No. 247/TT/2013**

- Subject : Transmission tariff of Assets (07 Nos.) under transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region for tariff block 2009-14.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Gati Infrastructure Ltd. (Chuzachen) and 37 others

**Petition No. 118/TT/2014**

- Subject : Approval for determination of transmission Tariff from DOCO to 31.03.2019 for Assets (07 Nos.) under Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region for tariff block 2014-19.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Electricity Board and 5 others
- Date of Hearing : 1.9.2014
- Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member



Parties present : Shri P. Saraswat, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri Padamjit Singh, PSPCL

### **Record of Proceedings**

Petition No. 104/TT/2013 and 247/TT/2013 were listed for consideration for petitioner's prayer for provisional tariff under Regulation 5(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. Similarly, Petition No.TT/118/2014 was listed for consideration of petitioner's prayer seeking 90% of the AFC claimed under Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. The representative of the petitioner submitted that most of the assets covered in these petitions have been commissioned and they are not able to recover the transmission charges in the absence of any order and it is causing financial hardship.

3. The Commission directed the staff to process and list these matters for determination of final tariff at the earliest.

By order of the Commission

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(T. Rout)  
Chief Legal